CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.216/2013

Date of decision: 27.01.2020

CORAM: - R. VIJAYKUMAR, MEMBER (A).
R.N. SINGH, MEMBER (J).

Smt. Sridhar M.
Senior Accounts Officer
Society for Applied Microwave
Electronics & Engineering Research
(SAMEER), Mumbai,
Residing at: C-6/19/403, Sector 6,
Anandswami Marg, CBD Belapur,
Navi Mumbai-400 614.

... Applicant.

(By Advocate Shri Ramesh Ramamurthy)

VERSUS.

- 1. Union of India & Ors. Through the Secretary, Dept. of Electronics & Information Technology, Ministry of Communication & Information Technology, Govt. of India, Electronics Niketan, 6 CGO Complex, Lodhi Road, New Delhi-110003.
- 2. The Director, Society for Applied Microwave Electronics Engg & Research, (SAMEER), IIT Campus, Hill Side, Powai, Mumbai-400 076.

3. The Registrar, SAMEER, IIT Campus, Hill Side, Powai, Mumbai-400 076.

.... Respondents.

(By Advocate Shri N. G. Helekar)

ORDER (ORAL) Per: R.N.SINGH, MEMBER (J)

- 1. When the case is called out, Shri Ramesh Ramamurthy, learned counsel appeared for the applicant.
- 2. Shri Kanhaiya Yadav, proxy counsel appeared Shri N. G. Helekar, learned counsel for the respondents.
- 3. At the outset, the learned counsel for the applicant under instructions from the applicant who is present in court seeks permission to withdraw the OA with liberty to file a fresh in accordance with law with better particulars.
- Permission is granted.
- 5. He further submits that the applicant may be granted liberty to move an application for condonation of delay.
- 6. Permission is granted in accordance with

law.

- 7. In view of the aforesaid, the OA is dismissed as withdrawn with liberty in accordance with law. No order as to costs.
- 8. Pending MA(s) also stands disposed of accordingly.

(R. N. Singh)
Member (J)

(R. Vijaykumar) Member(A)

V.

30/01

